

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2665

TO BE ANSWERED ON THURSDAY, THE 18.03.2021

Bench of Allahabad High Court in western Uttar Pradesh

2665 # SHRI HARDWAR DUBEY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether it is a fact that Shri Jaswant Singh Commission was constituted 37 years ago to establish a bench of Allahabad High Court in western Uttar Pradesh, if so, whether any action is being taken in this regard; and
- (b) if so, by when this bench in western Uttar Pradesh would start functioning?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (b): In accordance with the recommendations made in 1985 by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

At present no complete proposal has been received from the State Government of Uttar Pradesh to establish a Bench of Allahabad High Court in Western Uttar Pradesh.
